

Filing No. BA/8552/2020

Jageshwar Ganjhu & Ors. Vs The State of Jharkhand

Advocate's Name- Mr. Prashant Kumar Rahul

Defects:-

5. (a) Copy of trial Court Judgment C.C. of Impugned order may be filed with A/F.  
  
(e) Vak property stamped Vak is photocopy and not original copy and is without A.F..
9. (i) Petition is without brown cover, presentation form, original copy of receipt of notice.  
  
(ii) Annexure-number may be corrected in Index and in petition.  
  
(iii) Entire petition is photocopy and not original copy, and without report of O/C and his initials.  
  
(iv) Annexure has not been marked.  
  
(v) Affidavit is photocopy and without stamp/fee.  
  
(vi) Duly certified to be true type copy of hand written documents may be filed.  
  
(vii) Post office name may be stated in address of petition at vak.  
  
(viii) Fairly legible copy of page 25 or duly certified to be true may be filed.